

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.364/TL/2023

Subject : Application under Section 14 & 15 of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Ramgarh II Transmission Limited.

Petitioner : Ramgarh II Transmission Limited (RIITL)

Respondents : Central Transmission Utility of India Limited and 14 Ors.

Petition No.365/AT/2023

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges with respect to the Transmission System being established by Ramgarh II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : Ramgarh II Transmission Limited (RIITL)

Respondents : Central Transmission Utility of India Limited and 14 Ors.

Date of Hearing : **23.2.2024**

Coram : Shri Arun Goyal, Member
Shri P.K. Singh, Member

Parties Present : Shri Mani Kumar, RIITL
Shri Laditya Mahesh, RIITL
Shri Ritem Biswas, RECDPCL
Shri Ranjeet S. Rajput, CTUIL
Ms. Priyanshi Jadia, CTUIL
Ms. Kavya Bhardwaj, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petitions have been filed for the adoption of the transmission charges in respect of the "Transmission system for evacuation of power from REZ in Rajasthan (20 GW) under Phase-III Part C1" ('the Project') as discovered pursuant to the tariff based competitive bidding process and for the grant of a transmission licence for the implementation of the Project. The representative of the Petitioner further submitted that the Petitioner has also complied with the requirements, including publication of Notice(s) under the Transmission Licence Regulations and CTUIL has submitted its recommendations for the grant of a transmission licence to the Petitioner under Section 15(4) of the Electricity Act, 2003. He added that there has been a change in the name of the Petitioner company from Ramgarh II Transmission Limited to

Powergrid Ramgarh II Transmission Limited and the Petitioner has also filed a certificate of incorporation pursuant to the Change of Name, as issued by the Registrar of Companies, Delhi. The representative of the Petitioner submitted that the Petitioner has already impleaded the Northern Region beneficiaries as party to the present Petitions.

2. The representative of CTUIL confirmed that CTUIL has already issued its recommendations for the grant of a transmission licence to the Petitioner company.

3. In response to the specific query of the Commission with regard to the approval of the Central Government for the Project under Electricity (Transmission System Planning, Development and Recovery of Inter-state Transmission Charges) Rules, 2021, the representative of CTUIL submitted that in the present case, the Project has been notified by the Ministry of Power, Govt. of India itself - for awarding under TBCB route - vide Notification dated 3.12.2021.

4. After hearing the representative of the Petitioner and CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their reply, if any, within a week with a copy to the Petitioner, who may file its rejoinder within a week thereafter.

5. Subject to the above, the Commission reserved the matters for order.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**